

(Hindi and English Versions) of the Public Accounts Committee:—

- (i) Eighty-ninth Report on "Tourist Special Train — the Palace on Wheels" ;
- (ii) Ninety-fifth report on "Disposal of immovable properties attached to wards tax recovery" ; and
- (iii) Hundredth Report on "Review on working of Calcutta Telephones"

12.16 hrs.

COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND SCHEDULED TRIBES

[English]

Twenty-fourth Report

SHRI K.D. SULTANPURI (Simla) : I beg to present the Twenty-fourth Report (Hindi and English Versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Economic Affairs - Banking Division) — Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in UCO Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes

COMMITTEE ON PAPERS LAID ON
THE TABLE

[English]

Fifteenth Report and Minutes

SHRI SHANTI DHARIWAL (Kota) : I beg to present the Fifteenth report (Hindi and English Versions) of the Committee on Papers Laid on the Table.

I also beg to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Fifteenth Report.

(Interruptions)*

MR SPEAKER: Not allowed.

(Interruptions)*

MR. SPEAKER: Will you sit down? I have not allowed you.

(Interruptions)*

MR. SPEAKER: I have not allowed anybody.

(Interruptions)*

MR. SPEAKER: The Prime Minister has gone to the Upper House.

(Interruptions)

[Translation]

MR. SPEAKER: What can I do? Whom should I listen to? Nobody is allowing me to listen. They are quarrelling among themselves

[English]

SHRI BASUDEB ACHARIA (Bankura) Will you allow a discussion on this?

MR SPEAKER: Mr Acharia, please listen to me. There is always the question of decorum. There is always a way out. There are always discussions and we always allow them.

[Translation]

Today you had asked for some classification from him

[English]

SHRI BASUDEB ACHARIA: He has not

clarified the point. He has not answered it

(Interruptions)

[*Translation*]

MR. SPEAKER: You do not listen to me, what can I do? You may speak first Reddy Saheb, what has happened to you? You are a gentleman. If you do not listen, what can I do?

(Interruptions)

MR. SPEAKER: I say, just please listen to me. You said that the Prime Minister is seated here. He may clarify.

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY (Katwa): He has come only for that purpose.....

(Interruptions)

MR. SPEAKER: If something wrong has been done, I shall see that it is not repeated in future. If anything good has been done then it is all right.

(Interruptions)

MR. SPEAKER: You do not allow me to speak, what can I do? You said that it has been clarified. He had to go to the other House. I had not allowed the question and there was also no discussion. If a demand for discussion is made, I shall consider it. I have not stopped you from making such a demand.

(Interruptions)

SHRI BASUDEB ACHARIA: It should be held today itself.

MR. SPEAKER: It cannot be done in a minute.

[*English*]

I will have to consider it.

[*Translation*]

If there is anything worth discussing we will certainly discuss it. Neither has it ever been avoided nor will it be avoided in future.

[*English*]

SHRI C. MADHAV REDDY (Adilabad): Daily this very matter is being discussed in the other House. There was a discussion on this yesterday and today also they are discussing it. There is nothing here. Are we not the representatives of the people?

[*Translation*]

MR. SPEAKER: For what, Sir?

(Interruptions)

SHRI C. MADHAV REDDY: It was discussed in the Rajya Sabha yesterday and it will be discussed today as well. The Hon. Prime Minister has gone there and we are not able to discuss it here. You please allow it today itself ...

(Interruptions)

MR. SPEAKER: Discussion on what?

SHRI C. MADHAV REDDY: Allow it today itself.

MR. SPEAKER: If time permits, I shall allow it.

(Interruptions)

MR. SPEAKER: Did I say no to you?

(Interruptions)

[*English*]

MR. SPEAKER: Did I refuse you anything?

SHRI K. P. UNNIKRISHNAN (Badagara): There is a breach of privilege of the

House by the Prime Minister based on one sentence

*(Interruptions)***

MR SPEAKER No question

[*Translation*]

I shall see and let you know

*(Interruptions)***

[*English*]

Not allowed

MR SPEAKER I have not allowed the hon Member Unniji one thing I have to make clear First you have to ask my permission

*(Interruptions)***

MR SPEAKER Not allowed I have not allowed the hon Member

SHRI V KISHORE CHANDRA S DEO (Parvathipuram) How can you say that nothing will go on record?

MR SPEAKER Because, I did not allow him I stopped him then and there I wanted him to listen to me

(Interruptions)

[*Translation*]

MR SPEAKER You please listen to me I am talking to Shri Unnikrishnan I can give a reply I would say this much only

[*English*]

You will first have to seek my permission

(Interruptions)

[*Translation*]

MR SPEAKER: Again the same thing You are again interrupting I am sitting here You made me sit here so that I may conduct the business of the House To enable me to do so, it is necessary that you take my permission If I permit, then only you should speak Can I permit all of you to speak at one time?

[*English*]

I have to be guided by the rules framed by you I am not doing something which is out of the blues

[*Translation*]

When you were about to start, I wanted to tell you this thing I am processing the privilege notice given by you In your case also, I would have done the same thing which I do in all the similar cases and thereafter, I would have replied and would have allowed you

[*English*]

Then I would have allowed you

[*Translation*]

I have not said so far that I have rejected I said that your notice has been received.

[*English*]

I will put it through the due process and then get back to you whether I reject it or I accept it or I admit it So simple it is

(Interruptions)

SHRI C. MADHAV REDDI: You have rejected the Adjournment Motion

[*Translation*]

MR SPEAKER: The question of

adjournment motion does not arise at all. If you go through the book, you too will understand it.

[English]

I am not supposed to give any reason.

[Translation]

SHRI C. MADHVA REDDI: Our complaint is that the discussion has been allowed there, but not here.

MR. SPEAKER : Nothing of the sort is being done there which we are not doing here. Nobody prevented us. We will definitely do what we can do. Nothing is being done there. You may please speak.

[English]

SHRI SHANTARAM NAIK (Panaji)
Would you please allow me ? I have given a notice of breach of privilege against Members of the Opposition Parties for having walked out against your ruling after making so many statements against your ruling which is an utter contempt of the House.

[Translation]

MR. SPEAKER : I have seen

[English]

SHRI SHANTARAM NAIK : It is complete contempt of the House.

[Interruptions]

MR. SPEAKER : Listen to me Please sit down.

[Translation]

Please sit down, why do you insist ? Unnecessarily you are wasting time. Shri Dora, you may please sit down. You have started talking too much.

[English]

Mr. Naik, it is always the contempt of the

House. It is not my contempt. The speaker's contempt is the contempt of the House. And whosoever disobeys the ruling of the speaker commits the contempt of the House, even if they walk out.

It is a joint thing. They are also concerned. It is not me alone because they are part and parcel of this House. So it is a joint thing. So let them consider it. It is a joint contempt. What I say is, it is joint. It is your contempt not mine. I am not separate from you I am one of you. My honour is your honour. The Chair's honour is your honour not mine. I am part and parcel of you. If you do something which amounts to contempt of the Chair, it is against you.

(Interruptions)

[Translation]

MR. SPEAKER: Did I ever stop? Let me see it. If there is anything, I shall do the needful. You may please come to me and discuss.

[English]

You come to me, I will listen to you. I see, I discuss and then I decide. I do not decide like this

[Translation]

I shall first see and then decide.

12.27 hrs.

STATEMENT RE : DRAWAL OF
ADVANCE FROM CONTINGENCY FUND
OF INDIA

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Mr. speaker, Sir. As the Hon'ble Members are aware, a Commission of Inquiry consisting of Shri Justice M.P. Thakkar and Shri Justice S. Natarajan, Chairman and Member respectively of the Commission has been set up